

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 244/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: M/s. Sterlite Technologies Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	<i>Heenu</i>	<i>Att.</i>	<i>Heenu</i>

Order
CSA 244/230-232/NCLT/MB//MAH/2017

The petitioner counsel completed his submissions. Since the Regional Director and Registrar of Mumbai want to place their submissions in relation to the cases where dispensation of filing application is considered, this Bench, by considering the inputs from the Registrar and the Regional Director is equally important, lists this matter for their submissions on 12.4.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)